



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Nov/202425/9

DATED: 28/11/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202425/9 dated 28/11/2024 of Norms Committee - VI for the year 2024-25 was held on 28/11/2024 under the Chairmanship of NITISH SURI, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	Ministry of Food Processing Industries
3	D.N. Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEWAL MAA AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002615AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	2 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	REGENT DISTILLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003825AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Alcohol Strength of indigenous items- ENA and Malt Spirit added in export items. 2. Revised Recipe cum Mass Balance Sheets for all 3 export items may be provided. The case stands deferred.	

Case No.	3 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00003068AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. As per Appendix - 4E export item quantity is 4,000 kg and in application, it is 3,920 kg. Please clarify. 2. Name and quantity of Carrier substances added to spray-dried export item. The case stands deferred.	

Case No.	4 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	BUDGE BUDGE REFINERIES LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003017AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	5 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	6 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 21.11.2024 PC-4 division has been requested again for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments. The case stands deferred.	

Case No.	7 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002687AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and heard the presentation given by the representatives	

of the firm attending the PH. However, it was observed that the firm was unable to adequately address the questions posed by the Committee. Therefore, the Committee decided to call the the firm again for PH along with the following document:

"COA of import item from the foreign supplier."

The case stands deferred.

Case No.	8 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002688AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and heard the presentation given by the representatives of the firm attending the PH. However, it was observed that the firm was unable to adequately address the questions posed by the Committee. Therefore, the Committee decided to call the the firm again for PH along with the following document:	
"COA of import item from the foreign supplier."	
The case stands deferred.	

Case No.	9 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002689AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and heard the presentation given by the representatives of the firm attending the PH. However, it was observed that the firm was unable to adequately address the questions posed by the Committee. Therefore, the Committee decided to call the the firm again for PH along with the following document:

"COA of import item from the foreign supplier."

The case stands deferred.

Case No.	10 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and heard the presentation given by the representatives of the firm attending the PH. However, it was observed that the firm was unable to adequately address the questions posed by the Committee. Therefore, the Committee decided to call the the firm again for PH along with the following document:	
"COA of import item from the foreign supplier."	
The case stands deferred.	

Case No.	11 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002676AM25
RA File Number	039404000062 AM20
Licence No and Date	0310836398/27/05/2020
Norms Committee Decision:	

NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. After deliberations, the Committee decided to ammend the export description from Vegetable Fatbase Powder (Containing 49% to 51% of Palm Fat) to Other Food Preparation NES - Vegetable Fatbase Powder (Containing 49% to 51% of Palm Fat). Rest of the decision made in Meeting No. 11/85-ALC3/2019 dated 12.09.2019 for this case shall remain unchanged.

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00003062AM25
RA File Number	052404000389 AM21
Licence No and Date	0510415712/02/11/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1	Red Beet Juice Powder	7802.0	Red Beet Juice Concentrate	10668.0

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002178AM25
RA File Number	05AA04029116 AM21
Licence No and	0511001146/09/02/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of Wastage claimed. 2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous) over processing. 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	14 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002179AM25
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of Wastage claimed. 2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous) over processing. 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	15 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024

and Date	
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002659AM25
RA File Number	NA
Licence No and Date	0311004412/08/06/2021
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. After deliberations, the Committee decided to ammend the export description by affixing Other Food Preparation NES in all three export products. Rest of the decision made in Meeting No. 01/85-ALC3/2021 dated 08.04.2021 for this case shall remain unchanged. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22

Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	18 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002684AM25
RA File Number	NA
Licence No and Date	0311006462/26/08/2021
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. After deliberations, the Committee decided to ammend the export description by affixing Other Food Preparation NES in all three export products. Rest of the decision made in Meeting No. 01/85-ALC3/2021 dated 08.04.2021 for this case shall remain unchanged. RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00002177AM25
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. The Process Flow Chart showing various stages of processing with justification of Wastage claimed.
2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous) over processing.
3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc.

The case stands deferred.

Case No.	20 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00008491AM24
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	
1. COA of Import and Export Item. 2. Shipping bills.	
The case stands deferred.	

Case No.	21 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM REVIW00008492AM24
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. COA of Import and Export Item.
2. Shipping bills.

The case stands deferred.

Case No.	22 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm	

on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Revised Appendix-4E
2. Recipe cum Mass Balance including Indigenous items.

The case stands deferred.

Case No.	24 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Revised Appendix-4E 2. Recipe cum Mass Balance including Indigenous items. The case stands deferred.	

Case No.	25 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	26 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	28 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	29 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred

Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	32 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001086AM24

RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and based on the comments from Technical Authority, i.e., Tech 2 decided to call the representative of the firm for Personal Hearing.	

Case No.	33 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Nov/202425/9
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001914AM24
RA File Number	08AX04000468 AM24
Licence No and Date	0811008447/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 08.07.2024 followed by multiple reminders for furnishing information. Despite repeated reminders,	

the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	35 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	36 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	37 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00005639AM24
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm : "Proforma invoice of the sterilization equipment." The case stands deferred.	

Case No.	39 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001978AM25
RA File Number	NA
Licence No and Date	0311027933/16/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA as per the modified SION E-125 notified vide PN No. 28/2024-25 dated 28.10.2024, allowing the following inputs;

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	CBE (Cocoa Butter Equivalent)(50% Shea Staerine + 50% PMF)	1000.0	Shea Nut (Oil Content 45+/- 1%)	2510.0
			Palm Mid Fraction (PMF)	500.0

****For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on pro-rata basis.**

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
4. The firm has to produce COA from NABAL at the time of EODC.
5. RA shall issue AA within the entitlement of firm as per HBP 2023, irrespective of the quantity being approved under norm.

RA may take suitable consequential action accordingly.

Case No.	40 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001563AM25
RA File Number	NA
Licence No and Date	0311027932/16/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA as per the modified SION E-125 notified vide PN No. 28/2024-25 dated 28.10.2024, allowing the following inputs;

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	CBE (Cocoa Butter Equivalent)(50% Shea Staerine + 50% PMF)	1000.0	Shea Nut (Oil Content 45 + 1%)	2510.0
			Palm Mid Fraction (PMF)	500.0

****For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on pro-rata basis.**

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
4. The firm has to produce COA from NABAL at the time of EODC.
5. RA shall issue AA within the entitlement of firm as per HBP 2023, irrespective of the quantity being approved under norm.

RA may take suitable consequential action accordingly.

Case No.	41 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Proforma Invoice of sterilization equipment. 2. Please specify the export quantity for coriander split and coriander ground. The case stands deferred.	

Case No.	42 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	43 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred

Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	44 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of Wastage claimed. 2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing). 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	45 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred

Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	46 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00007809AM24
RA File Number	08AX04001855 AM24
Licence No and Date	0811010454/08/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "Proforma Invoice of sterilization equipment." The case stands deferred.	

Case No.	47 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24

Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	48 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24
Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	49 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KANAIYA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00008193AM24
RA File Number	08AX04001937 AM24
Licence No and Date	0811010603/29/01/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm;

"Please specify the export quantity for coriander split and coriander ground."

The case stands deferred.

Case No.	50 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	51 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	52 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00008986AM24
RA File Number	05AX04003749 AM24
Licence No and Date	0511024416/08/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	53 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	54 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00009174AM24
RA File Number	05AX04003953 AM24
Licence No and Date	0511024548/18/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Composition of Export Item 2. Specific description and process details of export item. Additionally, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	55 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	56 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00000039AM25
RA File Number	07AX04002108 AM24
Licence No and Date	0711010970/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	57 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	58 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00000114AM25
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was called for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee decided to call the firm for PH in next meeting.	

Case No.	59 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00000116AM25
RA File Number	05AX04004143 AM24
Licence No and Date	0511024884/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	60 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001112AM25
RA File Number	08AX04000345 AM25
Licence No and Date	0811011752/05/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. Proforma Invoice of sterilization equipment. 2. Please specify the export quantity for coriander split and coriander ground.	
The case stands deferred.	

Case No.	61 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001212AM25
RA File Number	07AX04000306 AM25
Licence No and Date	0711011518/10/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was called for PH. However, the firm neither appeared for the PH nor has sent any information for the Personal Hearing. The Committee decided to give the firm another chance to attend the Personal Hearing.	

Case No.	62 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	DANI PROCESSING FOODS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001237AM25
RA File Number	24AX04000098 AM25
Licence No and Date	2411003615/11/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e, **Tech 2**, decided to fix the norms on “Net to Net basis” with the following inputs:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Hibiscus Dried Flower (Cleaned & Sorted)	198.0	Hibiscus Dried Flower	198.0

RA may take suitable consequential action accordingly.

Case No.	63 / NC/6/MEET/Nov/202425/9
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001668AM25
RA File Number	10AX04000075 AM25
Licence No and Date	1011002508/01/07/2024
Norms Committee Decision:	
NC considered the case as per agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No.11, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case.	
RA may take suitable consequential action accordingly.	

Case No.	64 / NC/6/MEET/Nov/202425/9
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00001669AM25
RA File Number	10AX04000073 AM25
Licence No and Date	1011002509/01/07/2024
Norms Committee Decision:	

NC considered the case as per agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No.11, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case.

RA may take suitable consequential action accordingly.

Case No.	65 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	TJ MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002340AM25
RA File Number	31AX04000120 AM25
Licence No and Date	3111003758/06/08/2024

Norms Committee Decision:

NC considered the case as per agenda and noted comments received from CIFT, Cochin. After deliberation, the Committee decided to fix the norms with 1% wastage allowing the following inputs:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Processed Fish Meal (Dried, Pulverised, Sieved and packed in powder form) (Unfit for human consumption)	96.000	Fish Meal (Unfinished) (Unfit for human consumption)	96.960

1. The export item and import item is unfit for human consumption.
2. No vitamins are added in the production process.
3. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
5. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	66 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	KALLUNGAL TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002384AM25
RA File Number	10AX04000110 AM25
Licence No and Date	1011002578/08/08/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. Complete process of manufacturing 2. Clarification on specifications of import and export product 3. CoA of Export items. 4. CoA of Import items from foreign supplier. 5. Proforma invoice for the sterilization equipment/machine installed in the premises of the firm.	
The case stands deferred.	

Case No.	67 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002381AM25
RA File Number	02AX04000291 AM25
Licence No and Date	0211007044/08/08/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	

1. Complete specification of Import item.
2. Net Content of import in export item.

The case stands deferred.

Case No.	68 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25
Licence No and Date	0711012064/12/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Revised Appendix-4E 2. Recipe cum Mass Balance including Indigenous items. The case stands deferred.	

Case No.	69 / NC/6/MEET/Nov/202425/9
Case Status	Case Approved
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002524AM25
RA File Number	07AX04000769 AM25
Licence No and Date	0711012085/14/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs;	

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Milk Thistle Extract 50% (sponge cake) (Assay of silymarin by HPLC NLT 51.6%)	1.00	Milk Thistle Extract (Assay of silymarin by HPLC NMT 50.16%)	1.00

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002560AM25
RA File Number	09AX04000334 AM25
Licence No and Date	0911007756/16/08/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 1**;

1. Net Content of PU foam in each of export.
2. Complete specification of various fabrics to be imported with GSM and width
3. Complete specs of **Kulkote 10** with generic name, catalogue and % solid content.

The case stands deferred.

Case No.	71 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024

HQ File Number	HQRNORM APPLY 00002655AM25
RA File Number	05AX04001519 AM25
Licence No and Date	0511027332/23/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The process flowchart showing various stages of processing with justification for wastage claimed, if any. 2. The recipe cum mass balance sheet showing the Bills of material (both imported and indigenous) changes over processing; 3. Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred.	

Case No.	72 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002654AM25
RA File Number	05AX04001516 AM25
Licence No and Date	0511027331/23/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The process flowchart showing various stages of processing with justification for wastage claimed, if any. 2. The recipe cum mass balance sheet showing the Bills of material (both imported and indigenous) changes over processing; 3. Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred.	

Case No.	73 / NC/6/MEET/Nov/202425/9
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Case Status	Case Deferred
Party Name	NOMAD ORIGINALS OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002724AM25
RA File Number	05AX04001627 AM25
Licence No and Date	0511027402/27/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	74 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002793AM25
RA File Number	05AX04001655 AM25
Licence No and Date	0511027472/02/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The process flowchart showing various stages of processing with justification for wastage claimed, if any. 2. The recipe cum mass balance sheet showing the Bills of material (both imported and indigenous) changes over processing; 3. Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred.	

Case No.	75 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred

Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002792AM25
RA File Number	05AX04001654 AM25
Licence No and Date	0511027469/02/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The process flowchart showing various stages of processing with justification for wastage claimed, if any. 2. The recipe cum mass balance sheet showing the Bills of material (both imported and indigenous) changes over processing; 3. Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred.	

Case No.	76 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002829AM25
RA File Number	04AX04000494 AM25
Licence No and Date	0411008123/03/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1 and their comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite their comments. The case stands deferred.	

Case No.	77 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred

Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	78 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003127AM25
RA File Number	33AX04000062 AM25
Licence No and Date	3311002254/18/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	79 / NC/6/MEET/Nov/202425/9
Case Status	Case Rejected
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003271AM25

RA File Number	03AX04003005 AM25
Licence No and Date	0311037402/25/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the the firm has not submitted its application under Para 4.06. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	80 / NC/6/MEET/Nov/202425/9
Case Status	Case Deferred
Party Name	SPARTAN SPORTS CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 9 and 28/11/2024
HQ File Number	HQRNORM APPLY 00003769AM25
RA File Number	30AX04000389 AM25
Licence No and Date	3011005934/21/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Manufacturing process of Cricket bat from rough sawn English Willow clefts, indicating wastage in cubic meter with justification. 2. In export description dimension is mentioned as Length, Breadth and Thickness whereas in import, it is Length, Width & Height. The same is to be clarified. 3. To indicate wood Species in import and export items. 4. Whether bat handle will be made from indigenous wood. The case stands deferred.	

MINUTES OF MANUAL AGENDA M.NO 09 DATED 28.11.2024

Case No. M-011	Party Name: PRC Application	Meet No/Date: NC/6/MEET/Nov/202425/09	Status : Deferred
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	Jain Irrigation Systems Ltd.	Date: 28.11.2024	
HQ File : 01/85/180/04/AM25/NC6	RLA File :	Lic.No/ Ecom No.	
Subject: Request of M/s Jain Irrigation System Ltd. for clubbing of advance authorization numbers 0310404400 dated 10.10.2006, 0310402990 dated 06.10.2006 and 0310424393 dated 26.03.2007.			
Decision: The Committee considered the case as per agenda and heard the representatives of the firm attending the PH. The committee also noted the comments received from MoFPI in the matter. Based on the discussions held in the meeting, the committee decided to defer the case for further examination.			